



Reserved on : 20.01.2026
Pronounced on : 22.01.2026

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 22ND DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

CRIMINAL PETITION No.716 OF 2026

C/W

CRIMINAL PETITION No.721 OF 2026

IN CRIMINAL PETITION No.716 OF 2026

BETWEEN:

SRI RAJEEV GOWDA B. V.,
S/O SRI VARDAPPA
AGED ABOUT 46 YEARS
R/A NO. 34, SURYA SILK CITY LAYOUT
KANKANAGARA, SHIDLAGHATTA
CHIKKABALLAPURA – 562 101.

... PETITIONER

(BY SRI VIVEK REDDY, SENIOR ADVOCATE FOR
SRI K.N.SUBBA REDDY, ADVOCATE)

AND:

1 . STATE OF KARNATAKA
REPRESENTED BY
SHIDLAGATTA TOWN P.S.
REPRESENTED BY

STATE PUBLIC PROSECUTOR
HIGH COURT BUILDING
BENGALURU, PINCODE – 560 001.

2 . MISS. AMRUTHA G.,
AGED ABOUT 35 YEARS
C/O MUNICIPAL OFFICE
ASHOKA ROAD
SHIDLAGATTA TOWN
CHIKKABALLAPURA
KARNATAKA – 562 101.

... RESPONDENTS

(BY SRI B.N.JAGADEESHA, ADDL. SPP FOR R1)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 528 OF BNSS, PRAYING TO ALLOW THIS PETITION AND QUASH THE FIR BEARING CR.NO.9/2026 REGISTERED BY THE SHIDLAGHATTA TOWN P.S., FOR THE OFFENCES P/U/S 132, 224, 352, 351(3), 56 OF BNS, 2023 AND COMPLAINT DTD 14.01.2026, PENDING ON THE FILE OF THE LEARNED PRL. CIVIL JUDGE (SR.DN) AND CJM COURT, SHIDLAGHATTA, CHIKKABALLAPURA DISTRICT, VIDE ANNEXURE A AND B RESPECTIVELY.

IN CRIMINAL PETITION No.721 OF 2026

BETWEEN:

SRI RAJEEV GOWDA
S/O SRI VARDAPPA
AGED ABOUT 46 YEARS
R/AT NO. 34, WARD NO.01
SURYA SILK CITY LAYOUT
OPP. GARUDADRI SCHOOL
KANKANAGARA, SHIDLAGHATTA
CHIKKABALAPURA – 562 101.

... PETITIONER

(BY SRI VIVEK REDDY, SENIOR ADVOCATE FOR
SRI K.N.SUBBA REDDY, ADVOCATE)

AND:

1 . STATE OF KARNATAKA
REPRESENTED BY
SIDDALAGATTAH TOWN P.S.
REPRESENTED BY
STATE PUBLIC PROSECUTOR
HIGH COURT BUILDING
BENGALURU
PINCODE – 560 001.

2 . SRI C.N.SRINIVAS GOWDA
S/O CHIKKAMUNEGOWDA
AGED ABOUT 53 YEARS
R/AT NAGAMANGALA VILLAGE
SHIDDLAGATTA TOWN
CHIKKABALLAPURA DISTRICT – 562 101.

... RESPONDENTS

(BY SRI B.N.JAGADEESHA, ADDL. SPP FOR R1)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 528 OF BNSS., PRAYING TO ALLOW THIS PETITION AND QUASH THE FIR BEARING CR.NO.10/2026 REGISTERED BY THE SHIDLAGHATTA TOWN P.S., FOR THE OFFENCES P/U/S 352, 353(2) OF BNS, 2023 AND COMPLAINT DTD 14.01.2026, PENDING ON THE FILE OF THE LEARNED PRL. CIVIL JUDGE (SR.DN) AND CJM COURT, SHIDLAGHATTA, CHIKKABALLAPURA DISTRICT AND COMPLAINT DATED 14.01.2026 VIDE ANNEXURE A AND B.

THESE CRIMINAL PETITIONS HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 20.01.2026, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: **THE HON'BLE MR JUSTICE M.NAGAPRASANNA**

CAV ORDER

The accused is common in both these petitions and the complainants are different. The crimes arises out of a solitary incident. The crimes are Crime Nos. 9 of 2026 and 10 of 2026. In Crime No.9 of 2026, the offences alleged are the ones punishable under Sections 132, 224, 352, 351(3) and 56 of the BNS and in Crime No.10 of 2026, the offences alleged are the ones punishable under Sections 352, 353(2) of the BNS.

2. Facts adumbrated are as follows:

Crl.P.No.716 of 2026:

2.1. The root of the dispute traces itself to the publicity and promotion of a motion picture titled "Cult". A film promotion programme was proposed to be conducted on 13-01-2026 at Nehru Stadium, Shidlaghatta Town which is said to be under the leadership of the petitioner. Banners with the portrait of the petitioner are said to have been installed all over the city Fort area.

The banners and placards that were hanging for the film promotion fell down and are said to have hit certain vehicles. In this connection oral complaint comes to be made to the complainant. The complainant along with the Health Inspector cleared the banners, as they were disturbing the public. On 12-01-2026 at 3.45 p.m., the petitioner over his mobile No.9900004501 calls the complainant and hurls abuses which were not in good taste. The complainant is said to have been terrified, mentally traumatized, as it was in utter defamation of a woman and the staff. Then, on the incident, the complainant registers a complaint, which becomes a crime in Crime No.9 of 2026.

Crl.P.No.721 of 2026:

2.2. The complainant in this case is said to be the Vice-President of a political party of Shiddalagatta Taluk, Chikkaballapura District. The allegation is that on 12-01-2026 at about 3.45 p.m. the petitioner calls the public servant/the Municipal Commissioner, the complainant in the companion petition, from his mobile number and is said to have hurled abuses on her. This recording goes viral on all social media platforms. On the allegation

that the petitioner without obtaining any permission or approval has put up banners, flexes in the port area and had spoken bad words against the sitting MLA of the constituency, in the telephonic conversation with the complainant in the companion petition, the crime comes to be registered. The registration of crime in both these cases in Crime Nos. 9 of 2026 and 10 of 2026 has driven the petitioner to this Court in the subject petition.

3. Heard in both the cases Sri Vivek Reddy, learned senior counsel appearing for the petitioner and Sri B.N. Jagadeesha, learned Additional Special Public Prosecutor for respondent No.1.

4. The learned senior counsel appearing for the petitioner would vehemently contend that the offences alleged in Crime No.9 of 2026 are all bailable offences, except the one which is Section 132 of the BNS. Section 132 of the BNS does not get attracted in the case at hand at all, as there is no criminal force used by the petitioner to stop a public servant from performing his/her duties. The offence is erroneously laid against the petitioner. If that offence is stayed, the petitioner is prepared to cooperate with the

investigation/enquiry, with certain protection from the hands of the Court. He would also submit that petitioner is ready and willing to tender public apology to what has been uttered against the complainant in the fit of anger. He would seek protection at the hands of this Court, as anticipatory bail has not been considered still and is yet to be considered and therefore, there is threat of arrest.

5. Per contra, the learned Additional State Public Prosecutor representing the State would contend that the crime under Section 132 of the BNS may have been registered now. FIR is not an encyclopedia. Appropriate crime may emerge after the investigation. If it is not Section 132, it could be 74 or it could be 79 of the BNS, as admittedly the petitioner has spoken such words that would undoubtedly outrage the modesty of the woman, apart from the fact that he has stopped the public servant from performing her duties. He would submit that investigation, in the least, must be permitted to be continued and has produced transcript of the conversation between the petitioner and the

complainant in Crime No.9 of 2026. He would seek dismissal of the petitions.

6. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

7. The afore-narrated facts and the **link in the chain of events are not matters of conjecture, they rest firmly upon the record. A Kannada film titled 'Cult' appears to have provided the genesis of the present controversy. It is alleged that, for the purpose of promoting the said film, banners and flexes were erected in and around the Nehru Stadium, Shidlaghatta town in contemplation of a promotional programme proposed to be held on 13-01-2026. The petitioner stated to be a politician and a contestant in the legislative assembly elections 2023, *albeit* unsuccessful, has allegedly caused flexes and banners to be displayed extensively throughout the City Fort area, thereby leading to**

disturbance of public tranquility and inconvenience to road users.

8. In view of the said disturbance, the Municipal Commissioner, who is the complainant in Crime No. 9 of 2026, is said to have caused removal of certain placards, banners and flexes, which were allegedly erected in an accident prone area and were obstructing vehicular movement. The complainant being a public servant, was evidently performing her official duties in accordance with law. The removal of the banners is alleged to have provoked the petitioner, who, in a fit of anger, is said to have called/telephoned the Municipal Commissioner from his mobile number and hurled abuses at her. The conversation between the petitioner and the complainant is necessary to be extracted to notice whether, there is some substance in the allegation. The conversation as produced by the learned Additional State Public Prosecutor reads as follows:

“ದಿನಾಂಕ:12/01/026 ರಂದು ಮಧ್ಯಾಹ್ನ 3:49 ಗಂಟೆ ಸಮಯದಲ್ಲಿ ಮಾತನಾಡಿರುವ ಆಡಿಯೋವನ್ನು ಕೇಳಿ ಪರಿಶೀಲಿಸಲಾಗಿ,

ಅಮೃತ ಗೌಡ :- ಹಲೋ ಹಲೋ

ರಾಜೀವ್ ಗೌಡ :- ಹಲೋ ಮೇಡಂ ಅದು ಬ್ಯಾನರ್ ಬಿಚ್ಚೋಕ್ಕೆ ಹೇಳಿದ್ರಾ

ಅಮೃತ ಗೌಡ :- ಇಲ್ಲಾ ಸರ್ ಅದು ಒಂದು ಬ್ಯಾನರ್ ಆ ರೋಡ್ ಕೋಟದಲ್ಲಿ, ಮಧ್ಯದಲ್ಲಿ.. ಹಾಕಿಬಿಟ್ಟಿದ್ದಂತೆ, ಅದೇನೋ ಗಾಡಿಗಳಿಗೆ ಗುದ್ದಿಕೊಂಡು ಹೋಗಿಬಿಟ್ಟಿದ್ದಾರೆ ಅವು ಯಾರೋ ಪಬ್ಲಿಕ್ ಕಂಪ್ಲೆಂಟ್ ಮಾಡ್ತಾ ಇದ್ದು ಅಂದುಬಿಟ್ಟು ನಾನು ಅಪ್ಪರ್ ಸರ್ ಅವರಿಗೆ ಹೇಳಿದ್ದೆ ಸರ್ ಒಂದು ಚೂರು ಸೈಡಲ್ಲಿ ಕಟ್ಟಿಕೊಳ್ಳಿ ಎಂದು ಹೇಳಿದ್ದೆ.

ರಾಜೀವ್ ಗೌಡ :-ನಮ್ ಬ್ಯಾನರ್ ಏನಾದರೂ ಬಿಚ್ಚಿದ್ದೆ ಬಂದು ಬೆಂಕಿ ಹಚ್ಚಿಸಿ ಬಿದ್ದಿನಿ, ನನ್ನ ಒಳ್ಳೆತನ ನೋಡಿದ್ದೀರಿ ಇನ್ನು ನನ್ನ ಕೆಟ್ಟತನ ನೋಡಿಲ್ಲ,

ಅಮೃತ ಗೌಡ :- ಸರ್ ಒಂದು ನಿಮಿಷ, ಬ್ಯಾನರ್ ನ್ನ - ಬಿಚ್ಚಿಸಿಬಿಟ್ಟು ಅದು ಅಫೀಸಿನಲ್ಲಿದೆ ಸರ್ ಅದನ್ನ ಮಧ್ಯದಲ್ಲಿ ಎಲ್ಲಾ ಕಟ್ಟಿದ್ದಾರೆ ಅಕ್ಸಿಡೆಂಟ್ ಆಗಿದೆಯಂತೆ, ಸರ್ ಒಂದು ನಿಮಿಷ ಕೇಳಿ ಅದು ಅಕ್ಸಿಡೆಂಟ್ ಆಗಿದೆ ಸರ್ ಪಬ್ಲಿಕ್ ಇಂದ ಕಂಪ್ಲೆಂಟ್ ಬಂದಿದೆ

ರಾಜೀವ್ ಗೌಡ:- ಒಂದು ನಿಮಿಷ ಎರಡು ನಿಮಿಷಾ ಕೇಳಲ್ಲಾ ನಾನು ಕಾಂಜಿಪೀಂಜಿ ಕೌನ್ಸಿಲರ್ ಗಳ ತರ ತಿಳ್ ಕೋಬೇಡಿ ನಂಗೆ ಮನುಷ್ಯ ಅಲ್ಲ ಆಮೇಲೆ ಹೇಳ್ತೀನಿ ಅಫೀಸ್ ನಲ್ಲಿ ಒಂದು ನಿಮಿಷ ಕೂತ್ಕೊಳ್ಳೋಕೆ ಆಗಲ್ಲ...

ರಾಜೀವ್ ಗೌಡ :- ಕಂಪ್ಲೆಂಟ್ ಬಂದ್ರೆ ಬ್ಯಾನರ್ ಯಾಕೆ ಕೀಳ್ತೀರಿ

ಅಮೃತ ಗೌಡ :- ಬ್ಯಾನರ್ ಕಿತ್ತಿಲ್ಲ ಸರ್ ತೆಗೆದುಬಿಟ್ಟು ಅಫೀಸಿನಲ್ಲಿ ಇಟ್ಟಿದ್ದಾರೆ ನಾನು ಬೆಳಗ್ಗೆನೆ ಇನ್ ಪಾರ್ಮ್ ಮಾಡಿದ್ದಿನಲ್ಲ

ರಾಜೀವ್ ಗೌಡ :- ಅವನ್ನಮ್ಮನ್ ಸೂಳೆ ಮಗ ಯಾವನ್ ಬಿಚ್ಚಿದ್ದಲ್ಲಿ ಯಾವನ್ ಬಿಚ್ಚಿದ್ ಅವನ್ನಮ್ಮನ್ ಸೂಳೆ ಮಗ ಕಟ್ಟಿದ್ದೆ ಸರಿ ಅವನ್ನಮ್ಮನ್ ಇಲ್ಲಂದ್ರೆ ನೋಡ್ತೀನಿ, ನಾನು ಏನು ಅಂತ ತಂದು ಈಗಾ

ಅಮೃತ ಗೌಡ :- ಸರ್ ನೀವು ಅಂಗೇಲ್ಲ ಮಾತಡಬೇಡಿ, ಅದು ನಮ್ಮ ಎಂಪ್ಲಾಯಿಸ್ ಗಳು ಬಿಚ್ಚಿರೋದು, ಅಲ್ಲಿ ಆಕ್ಸಿಡೆಂಟ್ ಆಗಿದೆ ಅದಕ್ಕೆ ತೆಗೆದು ಇಟ್ಟಿದ್ದಾರೆ ಅಫೀಸ್ ನಲ್ಲಿ ಸರ್.

ರಾಜೀವ್ ಗೌಡ:- ಏಯ್ ಏನ್ ಮಾತಾಡಬೇಡಿ ಅವನ್ನಮ್ಮನ್ ಈಸಲಿ ಸಲೀಸಾಗಿ ತಿಳಿಕೊಂದ್ರೆ ಮನುಷ್ಯ ನಾನಲ್ಲ ಹೇಳಿರ್ತೀನಿ ಈಗ ಎಲ್ಲಾ ಕರ್ಕೊಂಡು ಬಂದು ನಾಳೆ ಬಿಟ್ಟು ಓಡ್ ಬಿಡಬೇಕು ತಾಲ್ಲೂಕು ಆ ಕೆಲಸ ಕೊಡ್ತೀನಿ ಅವನ್ನಮ್ಮನ್

ಅಮೃತ ಗೌಡ:- ಸರ್ ನೋಡಿ ಪೈಸ್ಟ್ ಅವರು ಪರ್ಮೀಷನ್ ಗೆ ಅಪ್ಲೈ, ಮಾಡಕ್ಕೆ ಹೇಳಿ, ಏನೂ ಮಾಡಿಲ್ಲ, ಬ್ಯಾನರ್ ಇಲ್ಲಿ.ಗಲ್ ಆಗಿ ಕಟ್ಟ ಬಿಟ್ಟು ಹೋಗಿದ್ದಾರೆ, ಅದು ಅಟ್ಟಿಸ್ಟ್ ಸೈಂಟಿಫಿಕ್ ಆಗಿ ಕಟ್ ಇಲ್ಲ ಸರ್ ಮಧ್ಯ ರೋಡಲ್ಲಿ ಕಟ್ಟಿದ್ದಾರೆ ಆಕ್ಸಿಡೆಂಟ್ ಆದ್ರೆ ನಾವ್ ರೆಸ್ ಪಾನ್ಸಿಬಲ್ ಆಗಿರ್ತೀವಿ ಅದಕ್ಕೆ.

ರಾಜೀವ್ ಗೌಡ :- ಲಾಸ್ತ್ ಟೈಮ್ ಅಂಗ ಕಟ್ಟಿದ ಬ್ಯಾನರ್ ಬಿಚ್ಚಿ ಆ ಬೋಳಿ ಮಗ, ಸೂಳೆ ಮಗ ಅವನ್ನಮ್ಮನ್ ಎಂ ಎಲ್ ಎ ಬ್ಯಾನರ್ ಕಟ್ಟಿಸಿದ್ರಿ ನೀನು ಈಗ ಹೇಳ್ತಾಯಿದ್ಲೀನಿ ಒಳ್ಳತನವಾಗಿದ್ರೆ ಸರಿ ಏನ್ ಇಲ್ಲಿ, ಡಿಪರ್ಟ್ ಗಳು ಮಾಡಿದ್ರೆ ಅವನ್ನಮ್ಮನ್ ಬೆಳ್ಳಿಗೆ ಇಂದ ಒಂದು ಸೆಕೆಂಡ್ ಕೆಲಸ ಮಾಡೋಕೆ ಆಗಲ್ಲ ಹೇಳಿರ್ತಿನಿ ತಿಳ್ಕೋಲ್ಲಿ

ಅಮೃತ ಗೌಡ :- ಸರ್ ನೋಡಿ ಸರ್ ನೀವು ಕರೆಂಟ್ ಆಗಿ ಮಾತಾಡಿ ಸರ್ ಇಲ್ಲಿ, ಎಂಪ್ಲಾಯಿಸ್ ಗಳ ಮೇಲೆ ಅಂಗ್ ಸೂಳೆಮಗೆ ಎಂತ ಬೈಬೇಡಿ, ಎವರಿಬಡಿ ರೆಸ್ ಪಾನ್ಸಿಬಲಿಟಿ, ನೀವು ಆಲ್ಲಿ, ಅವರಿಗೆ ಪಸ್ತಫಾಲ್ ಅವರು ಪರ್ಮಿಷನ್ ತಗೊಂಡೇ ಇಲ್ಲಾ, ಅವರು

ರಾಜೀವ್ ಗೌಡ :- ಏಯ್ ಬ್ಯಾನರ್ ಹೆಂಗ್ ಬಿಚ್ಚಿದ್ರಿ

ರಾಜೀವ್ ಗೌಡ:- ಕಟ್ಟಿದ್ದಾರಲ್ಲಾ, ಪರ್ಮಿಷನ್ ಕೊಟ್ಟಿದ್ದಾರಲ್ಲಾ ತಂದು ಇಲ್ಲಿ

ಅಮೃತ ಗೌಡ:- ಯಾರು ಕೊಟ್ಟಿದ್ದಾರೆ ಸರ್ ಅಪ್ಲಿಕೇಷನ್ ಲೆಟರ್ ಕೊಟ್ಟಿಲ್ಲಾ ಮಧ್ಯದಲ್ಲಿ ಕಟ್ಟಿದ್ದಾರೆ ಆಸ್ಪಿಡೆಂಟ್ ಆಗಿಗೆ ವಿ ಆರ್ ರೆಸ್ಪಾನ್ಸಿಬಲ್ ಏನಾದರು ಆಯ್ತು ಅಂದ್ರೆ ನಮ್ಮವರು ಜೈಲಿಗೆ ಹೋಗ್ತಾರೆ ಸ್ವಾಫ್ ಗಳು.

ರಾಜೀವ್ ಗೌಡ:- ಪೈನ್ಸ್ ಇರೋ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ತಗೋಳ್ಳಿ, ಅಲ್ಲಿ ಬೆಳ್ಳಿಗೆ ಬಂದು ಎಲ್ಲಾ, ಕೌನ್ಸೆಲ್ಸ್ ಎಬ್ಬಿಸ್ತೀನಿ ಜನನಾ ಅಲ್ಲಿ ಬಂದು ಹೊಡೆತಿದ್ರೆ ಚಪ್ಪಲಿ ಹೊಡಿಸ್ಕೋಬೇಕು ಅಲ್ಲಿ.

ಅಮೃತ ಗೌಡ :- ಏತಕ್ಕೆ ಸರ್ ಯಾಕೆ ಅಂಗ್ ಮಾಡ್ತಾರೆ ಅಟ್ ಲೀಸ್ತ್ ಕಟ್ ಬೇಕಾದ್ರೆ ಕೇಳ್ ಬೇಕಲ್ಲಾ ಸರ್ಕಲ್ ಮಿಡಲ್ ಅಲ್ಲಿ ಕಟ್ಟಿದ್ರೆ ಯಾರ್ ರೆಸ್ ಪಾನ್ಸಿಬಲಿಟಿ ತಗೊಳ್ತಾರೆ ಅದನ್ನಾ .

ರಾಜೀವ್ ಗೌಡ:- ಇರೋ ಸಮಸ್ಯೆ ಬಗೆ ಹರಿಸೋಕೆ ಯೋಗ್ಯತೆ ಇಲ್ಲ ರೆಸ್ ಪಾನ್ಸಿಬಿಲಿಟಿ, ರೆಸ್ ಪಾನ್ಸಿಬಿಲಿಟಿ ಇದೆಯಾ ನಿಮಗೆ ಎಲ್ಲಾ 31 ವಾರ್ಡ್ ದು ಏನೇನು ಸಮಸ್ಯೆ ಇದೆಯಾ ಬೆಳ್ಳಿಗೆ ಎಲ್ಲಾ ವಾರ್ಡ್ ಎಬ್ಬಿಸ್ತೀನಿ ದಂಗೆನಾ ಬಂದು ಹೊಡೆತಾಯಿದ್ರೆ ಚಪ್ಪಲಿ ಹೆಂಗಿರುತ್ತೆ ಅಂತಾ ತೋರಿಸ್ತೀನಿ ಏನು ಅಂತಾ ಮನುಷ್ಯ ಆಮೇಲೆ ಬೆಳ್ಳಿಗೆ 31 ವಾರ್ಡ್ ಕರೆಸ್ತೀನಿ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಎಂತ ಇರುತ್ತದೆ.

ಅದೇ ದಿನ ದಿನಾಂಕ:12/01/2026 ರಂದು ಮಧ್ಯಾಹ್ನ 3:52 ಗಂಟೆ ಸಮಯದಲ್ಲಿ ರಾಜೀವ್ ಗೌಡ ರವರು ಮತ್ತು ಶ್ರೀಮತಿ ಅಮೃತ ಜಿ ಪೌರಾಯುಕ್ತರು ಶಿಡ್ಲಘಟ್ಟ ನಗರಸಭೆ ರವರು ಮಾತನಾಡಿರುವ 2 ನೇ ಆಡಿಯೋವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ

ಅಮೃತ ಗೌಡ:- ಹಲೋ

ರಾಜೀವ್ ಗೌಡ:- ಫೋನ್ ಕಟ್ ಮಾಡಿದ್ದು ರೀಸನ್ ಅಲ್ಲ, ಹೇಳಿರ್ತೀನಿ ತಿಳೊಳ್ಳಿ, ಬೆಳ್ಳಿಗ್ಗೆ, ಪಶ್ಚಾತ್ತಾಪ ಏನು ಅನುಭವಿಸಬೇಕಾಗುತ್ತೆ ಹೇಳಿರ್ತೀನಿ ತಿಳೊಳ್ಳಿ, ಆಮೇಲೆ, ನನ್ನ ಎದುರುಹಾಕಿಕೊಂಡ್ರೆ, ಬೆಳ್ಳಿಗ್ಗೆ, ಪಶ್ಚಾತ್ತಾಪ ಏನಂತ ಎದುರಿಸಬೇಕಾಗುತ್ತೆ ಹೇಳಿರ್ತೀನಿ ತಿಳೊಳ್ಳಿ.

ಅಮೃತ ಗೌಡ:- ನೋಡಿ ಸರ್ ಅದು ಮಧ್ಯದಲ್ಲಿ ಕಟ್ಟಿದ್ದಾರೆ. ಅದನ್ನ ಕಟ್ಟಿಬಿಟ್ಟು ನಾನು ನಿಮ್ಮವರಿಗೆ ಇನ್ ಫಾರ್ಮ್ ಮಾಡಿದ್ದೀನಿ.

ರಾಜೀವ್ ಗೌಡ:- ಪಶ್ಚಾತ್ತಾಪ ಎದುರಿಸಬೇಕಾಗುತ್ತೆ ತಿಳೊಳ್ಳಿ, ಗೂಬೆತರ ತಿಳೊಬೇಡಿ ಅವನ್ನಮ್ಮನ್ ಗೂಬೆ ಅಲ್ಲನಾನು ಏನೋ ನಮ್ಮೊಂದು ಯಾರೋ ಒಬ್ಬರು ಇದ್ದಾರೆ ಅಂತ ಅನ್ನೋದಕ್ಕೋಸ್ಕರ, ಮನೆ ತನಕ ಬಂದು ಹೋಗಿರೋದಕ್ಕೋಸ್ಕರ ಸುಮ್ಮನೆ ಇದ್ದೀನಿ, ಏನೇನು ನಡೀತಿದೆ ಅಂತ ಎಲ್ಲಾ ಗೊತ್ತಾಗಿದೆ ನನಗೆ ಆದರೂ ಕೂಡ ತಾಳ್ಮೆಯಿಂದ ಇದ್ದೀನಿ, ಏನೇನು ನಡೀತಿದೆ ಆದ್ರೂ ತಾಳ್ಮೆಯಿಂದ ಇದ್ದೀನಿ ಪನ್ನ್ ಅಲ್ಲಿ ಬ್ಯಾನರ್ ಕಟ್ಟಿದ್ದೆ ಸರಿ ಇಲ್ಲಾಂದ್ರೆ ಬೆಳ್ಳಿಗ್ಗೆ ಪಶ್ಚಾತ್ತಾಪ ಅನುಭವಿಸಬೇಕಾಗುತ್ತೆ ಹೇಳಿರ್ತೀನಿ ತಿಳೊಳ್ಳಿ.

ಅಮೃತ ಗೌಡ:- ಸರ್ ಮಿಡಲ್ ರೋಡಲ್ಲಿ , ಅಲ್ಲಿ ಪಕ್ಕದಲ್ಲಿ, ಕಟ್ಟಿಕೊಳ್ಳಿ, ಆಕೋಟೆ ಸರ್ಕಲ್ ನಲ್ಲಿ ಆಕ್ಸಿಡೆಂಟ್ ಆಗ್ತಾಯಿದೆ ಸರ್ ಬೆಳ್ಳಿಗ್ಗೆ ಆಕ್ಸಿಡೆಂಟ್ ಆಗಿದೆ.

ರಾಜೀವ್ ಗೌಡ:- ಏಯ್ ಬಿಚ್ಚೊಂಡು ಬಂದು ಅವನ್ನಮ್ಮನ್ ಆಫೀಸ್ ಹತ್ತಿರ ಇಚ್ಚೋಳ್ಳೋ ಅಂತದ್ದು ಏನಿದೆ ಅಲ್ಲೇ ಕಟ್ಟಿಸ್ ಬೇಕಿತ್ತು ಅದನ್ನ, ಸೂಳೆ ಮಗ ಅವನ್ನಮ್ಮನ್,

ಅಮೃತಗೌಡ:- ಸರ್ ನೋಡಿ ಅವರಿಗೆ, ಕೇಳಿ ಸರ್ ಒಂದು ನಿಮಿಷ, ನಿಮ್ಮವರ ಕೌನ್ಸಿಲರ್ ಗೆ ಆಫ್ ಡೇಷ್ ಮಾಡಿದ್ದೀವಿ, ಆಫೀಸ್ ಹತ್ತಿರ ಇದೆ ಸರ್ ಸ್ವಲ್ಪ ಪಕ್ಕದಲ್ಲಿ ಕಟ್ಟಿಸಿ ಅಂತ ನಾವು ಹೇಳಿದ್ದೀವಿ ಅವರಿಗೆ.

ರಾಜೀವ್ ಗೌಡ:- ಬೆಳ್ಳಿಗ್ಗೆ ಇಂದ ಹೇಳ್ತಾಯಿದ್ದೀರಿ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿ ಇದೆ ಅಂತಾ ಬೆಳ್ಳಿಗ್ಗೆಯಿಂದ ವಾರ್ಡಲ್ಲಿ ನೂರು ನೂರು ಪ್ರಾಬ್ಲಂಸ್ ಇದೆ 31 ವಾರ್ಡಿಗು ತಂದು ಕೂರಿಸ್ತೀನಿ ಅಲ್ಲಿ ಪ್ರಾಬ್ಲಂ ಸಾಲ್ವ್ ಮಾಡಿಲ್ಲ ಅಂದ್ರೆ ಓಡಿಬಿಡಬೇಕು ಬಿಟ್ಟು ತಾಲ್ಲೂಕ್ ನ ಆ ಕೆಲಸ ಕೊಡಿಲಿಲ್ಲ ಅಂದ್ರೆ ನಮ್ಮ ಅಪ್ಪನಿಗೆ ಹುಟ್ಟಿದ ಮಗನೇ ಅಲ್ಲ ಹೇಳಿರ್ತೀನಿ ತಿಳೊ. ಹೇಳಿರ್ತೀನಿ ಈಗ, ಈಗ ಹೇಳಿದ್ದೀನಿ ಸಮಸ್ಯೆ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಇದೆ ಅಲ್ಲಾ ನಿಮಗೆ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಏನು ಅಂತ ತೋರಿಸ್ತೀನಿ ನಾನು ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಮಾಡೋಕೆ ಆಗಬೇಕು, ಇಲ್ಲಂದ್ರೆ ಓಡಿಬಿಡಬೇಕು ತಾಲ್ಲೂಕು ಬಿಟ್ಟು, ಕೆಲಸ ಕೋಡ್ತೀನಿ ಈಗ 31 ವಾರ್ಡಿನ ನು ಇರೋ ಸಮಸ್ಯೆಗಳು ಅರಿಸಲಿಲ್ಲ ಅಂದ್ರೆ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಏನು ಅಂತಾ ತೋರಿಸ್ತೀನಿ ಈಗ ಏನೋ ನಮ್ಮದು ಇದು ಅನ್ನೊಂಡು ನಾನು ಸುಮ್ಮನೆ ಕೂತಿದ್ದೆ ನನಗೆ ತೋರಿಸ್ತೀರಾ ನಿಮ್ಮ ದಿಮಾಕು ದೌಲ್ ನಾ..

ಅಮೃತ ಗೌಡ:- ಸರ್ ಒಂದು ನಿಮಿಷ ಕೇಳಿ, ನಾವು ಬೆಳ್ಳಿಗ್ಗೆ ನಮ್ಮದು ಹೆಲ್ತ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ಅವರಿಗೆ ಅದು ಗೊತ್ತಿಲ್ಲಾ..

ರಾಜೀವ್ ಗೌಡ:- ಅವನ್ನಮ್ಮನ್ ಸೂಳೆ ಮಗ, ಅವನಮ್ಮನ್ ಹೆಲ್ತ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ಗೆ ಹೇಳಿ, ಅವನ್ನಮ್ಮನ್ ಮುಟ್ಟಬೇಕಾದ್ರೆ ನಮ್ಮದು. ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಇದೆಯಾ ನಿನಗೆ, ಎಷ್ಟು ಬ್ಯಾನರ್ ಇವೆ ಅಲ್ಲಿ, ತಾಲ್ಲೂಕು ಇದ್ದಲ್ಲಿ, ಇದಾವೆ ಅವಕ್ಕೆಲ್ಲಾ ಪರ್ಮಿಷನ್, ಬೆಳ್ಳಿಗ್ಗೆ, ಬಂದು ತೋರಿಸ್ತೀನಿ, ಈಗ ಬಂದು ತೋರಿಸ್ತೀನಿ ಅಲ್ಲಿ, ಇಲ್ಲಾತ್ತಂದ್ರೆ ಕೇಳಿನಿ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ನಿಮ್ಮದು ಏನು ಅಂತಾ, ಈಗ ತೋರಿಸ್ತೀನಿ ಏನು ಅಂತಾ, ಟೌನ್ ಅಲ್ಲಿ.. ಎಲ್ಲೆಲ್ಲಿ.. ಇದಾವೆ ಅಂತ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಅಲ್ಲಿ ಹೇಳ್ತೀನಿ, ಎಲ್ಲಾ ಜನರ ಮುಂದೆ ಕರೆದು ಮಾಡ್ತೀನಿ, ಅಂದ್ರೆ ಅಂಗಿಂಗಲ್ಲಾ ಮಾಡಲಾ, ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಏನು ಅಂತಾ, ಈಗ ತೋರಿಸ್ತೀನಿ ಬಂದು ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಏನು ಅಂತಾ, ಅಲ್ಲಿ ಕಟ್ಟಿದರೆ ಸರಿ ಇಲ್ಲಾ ಅಂತ ಹೇಳಿದ್ರೆ ನಾನು ಮನುಷ್ಯ ಅಲ್ಲಾ ನಾನು ಹೇಳಿದ್ದೀನಿ, ಇದ್ರೆ ಬ್ಯಾನರ್ ಗೆ ಎಷ್ಟು ಕಟ್ಟಬೇಕೋ ಹೇಳಿ ಅಲ್ಲಿ ಫೀಸ್ ಕಟ್ಟಿಕೊಳ್ಳಿ, ಕಟ್ಟಿಸ್ ಕೊಳ್ಳಿ.

ಅಮೃತಗೌಡ- ಸರ್ ಅದು ಫೀಸ್ ದು ಮ್ಯಾಟರ್ ಅಲ್ಲಾ, ಅದು ಬಿದ್ದು ಹೋಗ್ ತಿತ್ತಂತೆ ಅದಿಕ್ಕೆ ಪಕ್ಕಕ್ಕೆ ತೆಗೆದು ಇಟ್ಟಿದ್ದಾರೆ.

ರಾಜೀವ್ ಗೌಡ:- ಫೀಸ್ ಕಟ್ಟಿಸಿಕೊಳ್ಳಿ, ಹೀಗೆ ಹೇಳಿದ್ದೀರಲ್ಲಾ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ, ನಾಳೆಯಿಂದ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಏನು ಅಂತಾ ತೋರಿಸ್ತೀನಿ.

ಅಮೃತಗೌಡ:- ಅದನ್ನೆ ಹೇಳಿದ್ದು ಅವರು ಪಕ್ಕಕ್ಕೆ ತೆಗೆದು ಇಟ್ಟಿದ್ದಾರೆ ಸರ್ ಅಂತ.

ಅಮೃತ ಗೌಡ :- ಯಾಕೆ ಆಫರ್ ಅವರಿಗೆ ಹೇಳಿಲ್ಲಾ ಸರ್ ಅದನ್ನ.

ರಾಜೀವ್ ಗೌಡ :- ಏಯ್ ರೆಸ್ಪಾನ್ಸಿಬಿ ಲಿಟಿ ಏನೂ ಅಂತಾ ತೋರಿಸ್ತೀನಿ ನಾನು, ರೆಸ್ಪಾನ್ಸಿಬಲ್ ಅಲ್ಲಾ ನೀವು ಕಮೀಷನರ್ ರೆಸ್ಪಾನ್ಸಿಬಿಲಿಟಿ ಕಮೀಷನರ್ ಬೆಳ್ಳಿಗ್ಗೆ ಹೇಳಿನಿ ಅವನ್ನಮ್ಮನ್ ಒಂದು ಬ್ಯಾನರ್ ಪರ್ಮಿಷನ್ ಇದ್ರೆ, ಹುಚ್ಚಾ ಅನ್ನೋಬಿಟ್ಟಿದ್ದೀರಾ ನಂಗೆ ಯಾವನ್ನೋ ಕೈಗೊಂಬೆಯಾಗಿ ಕೆಲ್ಲಾ ಮಾಡೋಕೆ ಬಂದಿದ್ದೀರಾ ಇಲ್ಲಿ

ಅಮೃತ ಗೌಡ :- ಸರ್ ನೋಡಿ ಸರ್ ನೀವು ಯಾಕೆ ಹಿಂಗೆ ಮಾತಾಡ್ತಿದ್ದೀರಾ ನನಗೆ ಗೊತ್ತಾಗಿಲ್ಲಾ

ರಾಜೀವ್ ಗೌಡ :- ರೇ ರೆಸ್ಪಾನ್ಸಿಬಲ್ ಅಲ್ ವೇನ್ರಿ ನೀವು ಪೈಸ್ಡ್ ರೆಸ್ಪಾನ್ಸಿಬಲ್ ಆಗಿ ಕೆಲ್ಲಾ ಮಾಡಿ

ಅಮೃತ ಗೌಡ:- ನಾವ್ ಅದನ್ನೇ ಸರ್ ಹೇಳ್ತೀರೋದು ನಮ್ಮ ಕೇಳಿ ಇಲ್ಲಿ, ಬೆಳ್ಳಿಗ್ಗೆ ಬಂದಿದ್ದಾರೆ ನಮ್ ಸ್ಟಾಫ್ ಅ ಅ

ರಾಜೀವ್ ಗೌಡ:- ಪರ್ಮಿಷನ್ ಇಲ್ಲೆ ಒಂದು ಬ್ಯಾನರ್ ಇದ್ರೆ ಬೆಂಕಿ ಹೆಳ್ತೆ ಧ್ವೀನಿ ಹೊಡಿಸ್ತೀನಿ ಅಂದ್ರೆ ಅಂಗಿಂಗ್ ಆ ಜನಗಳ ಕೈಲಿ ಹೆಂಗೆ ಹೊಡಿಸ್ತೀನಿ ನೋಡಿ

ಅಮೃತಗೌಡ:- ಏನ್ ಸರ್ ಹೆಂಗೆ ಮಾತಾಡ್ತಾ ಇದ್ದೀರಾ ನೀವು, ಏನು ಹೊಡಿಸ್ತೀನಿ ಅಂದ್ರೆ ಸ್ಟಾಫ್ ಗಳಿಗೆ ಹೊಡಿಸ್ತೀರಾ.

ರಾಜೀವ್ ಗೌಡ:- ಏ ಕೆಲಸ ರೆಸ್ಕಾನ್ಸಿಬಿಲಿಟಿ ಅಲ್ವಾ ಕೆಲಸ ಮಾಡ್ತಿ ಅಲ್ಲಿ, ರೆಸ್ಕಾನ್ಸಿಬಿಲಿಟಿ ಕೆಲ್ಸಾ ಮಾಡಿದ್ಲಿ ಅಲ್ವಾ ಈಗಾ ನಾಳೆಯಿಂದ ರೆಸ್ಕಾನ್ಸಿಬಿಲಿಟಿಯಾಗಿ ಕೆಲಸ ಮಾಡಿಸ್ತೀನಿ ಮಾಡಿ.

ಅಮೃತಗೌಡ:- ನಾನ್ ಚೆಕ್ ಮಾಡಿ ಮಾತಾಡ್ತೀನಿ ಸರ್

ರಾಜೀವ್ ಗೌಡ :- ಸಲೀಸ್ ಅನ್ಕೋಬಿಟ್ಟಿದ್ದೀರಾ ಅವತ್ತೇನೋ ಒಂದು ಅಸ್ ಇದು ಕೊಟ್ಟಿ ಅಂತ ಹೇಳಿ ಬಿಟ್ಟು, ಅವಕಾಶ ಕೊಟ್ಟಿ ಅಂತಂದ್ರೆ ಕಿತ್ತಾಕ್ಷಿಟ್ಟು ಎತ್ತುಕೊಂಡು ಹೋಗಿ ಇನ್ನೊಬ್ಬಂದು ಯಾವಂದೋ ಸೂಳೆ ಮಗಂದು ಕಟ್ಟಿಸಿದ್ಲಿ

ಅಮೃತ ಗೌಡ:- ಸರ್ ನೋಡಿ ಹಂಗೇಲ್ಲಾ ಮಾತಾಡ್ತೀಡಿ ನೀವು.

ರಾಜೀವ್ ಗೌಡ:- ಏಯ್ ನಮ್ಮು ಕಿತ್ತು ಇನ್ನೊಬ್ಬರು ಹೆಂಗಿ ಕಟ್ಟಿದ್ಲಿ.

ಅಮೃತ ಗೌಡ:- ಯಾವ್ನು ಕಟ್ಟಿದ್ದಾರೆ ಸರ್ ಯಾವುದು ಕಟ್ಟಿದ್ದಾರೆ ಅಲ್ಲಿ ಇರೋದು ಆ ಇಡೀ ಇದ್ರಲ್ಲಿ ನಿಮ್ಮ ಪಾರ್ಸನಲ್ ಗಳು ಇರೋದು.

ರಾಜೀವ್ ಗೌಡ:- ಸಿಎಂ ಪ್ರೋಗ್ರಾಂ ದಿನ ಏನ್ ಕೆಲಸ ಮಾಡಿದ್ಲಿ ಗೊತ್ತಿಲ್ಲಾ ನೀನು ಯಾರ್ ಮಾತು ಕೇಳಿ ಎಲ್ಲಿ ಮಾಡ್ಲೆ ಅಂತ ಗೊತ್ತಿಲ್ಲ ನನಗೆ ಯಾವುದಕ್ಕೂ ತಾಳ್ಮೆಯಿಂದ ಇದ್ದೀನಿ ಅವತ್ತು ನಾನು,

ಅಮೃತ ಗೌಡ :- ಯಾವುದರ್ದು

ರಾಜೀವ್ ಗೌಡ:- ಯಾರ್ ಮಾತು ಕೇಳಿ ಏನ್ ಮಾಡ್ಲೆ ಅಂತ ಗೊತ್ತಿದೆ ನನಗೆ ಎಲ್ಲಾ ಕಿತ್ತುಬಿಟ್ಟು ಇನ್ನೊಬ್ಬರ್ದು ಯಾವನಂದು ಬ್ಯಾನರ್ ಕಟ್ಟಿಸಿದೆ ಅಂತ ಗೊತ್ತಿದೆ ನನಗೆ.

ಅದೇ ದಿನ ದಿನಾಂಕ: 12/01/2026 ರಂದು ಮಧ್ಯಾಹ್ನ 3:56 ಗಂಟೆ ಸಮಯದಲ್ಲಿ ರಾಜೀವ್ ಗೌಡ ರವರು ಮತ್ತು ಶ್ರೀಮತಿ ಅಮೃತ ಜಿ ಪೌರಾಯುಕ್ತರು ಶಿಠ್ಲ ಘಟ್ಟ ನಗರಸಭೆ ರವರು ಮಾತನಾಡಿರುವ 3ನೇ ಆಡಿಯೋವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ

ಅಮೃತ ಗೌಡ :- ಹಲೋ

ರಾಜೀವ್ ಗೌಡ :- ಆ ಬ್ಯಾನರ್ ಪಸ್ಲಲ್ಲಿ. ಎಲ್ಲಿತ್ತೋ ಅಲಿ.., ಕಟ್ಟಿಸಿದ್ರೆ ಸರಿ ಇಲ್ಲ ಅಂತ ಅಂದ್ರೆ ಹೇಳಿದ್ದೀನಿ ಮನುಷ್ಯ ಆಗಲ್ಲಾ ಹೇಳಿರ್ತೀನಿ,

ಅಮೃತ ಗೌಡ :- ಸರಿ ನಾನ್ ಚೆಕ್ ಮಾಡಿಸ್ತೀನಿ ಸರ್

ರಾಜೀವ್ ಗೌಡ :- ಎಷ್ಟು ಕಟ್ಟಬೇಕು ಈಗ ಪರ್ಮಿಷನ್ ದುಡ್ಡು

ಅಮೃತ ಗೌಡ:- ಪರ್ಮಿಷನ್ ಅಲ್ಲಿ ಅದು ಎಲ್ಲಿದೆ ಅಂತ ಚೆಕ್ ಮಾಡಿಸ್ತಿನಿ. ಲೇಟರ್ ಕೋಡೋಕೆ ಹೇಳಿ ಅವರು ಯಾರು ಇನ್ನೂ ಲೇಟರ್ ಕೊಟ್ಟಿಲ್ಲ,

ರಾಜೀವ್ ಗೌಡ:- ಶುಕ್ರವಾರ ಬಂದು ಲೇಟರ್ ಕೊಟ್ಟರೋದು ಅಕ್ಸಲೆಜ್ ಮೆಂಟ್ ಇಲ್ಲಿದೆ ನನ್ನತ್ತ,

ಅಮೃತಗೌಡ:- ಎಲ್ಲಿ ಕೊಟ್ಟಿದ್ದಾರೆ.

ರಾಜೀವ್ ಗೌಡ:- ಲೇಟರ್ ಕೊಟ್ಟರೋ ಅಕ್ಸಲೆಜ್ ಮೆಂಟ್ ಇಲ್ಲಿದೆ.

ಅಮೃತಗೌಡ: ಚೆಕ್ ಮಾಡ್ತೀನಿ ಇರಿ. ಎಂದು ಮಾತನಾಡಿರುವ ಆಡಿಯೋ ಇರುತ್ತದೆ,”

The afore-quoted conversation, in turn, leads the complainant to lodge a complaint, which culminates in registration of a crime in Crime No.9 of 2026. The complaint reads as follows:

“ನಗರಸಭಾ ಕಾರ್ಯಾಲಯ, ಶಿಡ್ಲಘಟ್ಟ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ

E-Mail:-itstaff_ulb_sidlaghatta@yahoo.co.in

Ph.& Fax: 08158/254404/254405

ಸಂಖ್ಯೆ: ನಕಾಶಿ | ಸಿಶಾ/ಸಿ.ಆರ್/146/2025-26

ದಿನಾಂಕ:-14/01/2026

ರವರಿಗೆ,

ಆರಕ್ಷಕ ಉಪ ನಿರೀಕ್ಷಕರು

ಶಿಡ್ಲಘಟ್ಟ ನಗರ ಪೊಲೀಸ್ ಠಾಣೆ

ಶಿಡ್ಲಘಟ್ಟ.

ರವರಿಂದ

ಅಮೃತ.ಜಿ,

ಪೌರಯುಕ್ತರು, ಶಿಡ್ಲಘಟ್ಟ ನಗರ ಸಭೆ,

ಶಿಡ್ಲಘಟ್ಟ.

ಮೊಬೈಲ್ ನಂ : 7022218922

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ನಿಂದನೆ ಮಾಡಿ, ನನ್ನ ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿಪಡಿಸಿ ಬೆದರಿಕೆ ಹಾಕಿರುವ ಬಗ್ಗೆ.

ಶಿಡ್ಲಘಟ್ಟ ನಗರದ ಪೌರಾಯುಕ್ತರಾದ ಅಮೃತ.ಜಿ, ಆದ ನಾನು ತಮ್ಮಲ್ಲಿ ನಿವೇದಿಸಿಕೊಳ್ಳುವುದೇನೆಂದರೆ, ನಾನು ದಿನಾಂಕ:30/06/2025 ರಿಂದ ಶಿಡ್ಲಘಟ್ಟ ನಗರ ಸಭೆಯಲ್ಲಿ ಪೌರಾಯುಕ್ತರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ. ದಿನಾಂಕ:13/01/2026 ರಂದು ಶಿಡ್ಲಘಟ್ಟ ನಗರದ ನೆಹರೂ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ "ಕಲ್ಡ" ಕನ್ನಡ ಚಲನಚಿತ್ರದ ಪ್ರಮೋಷನ್ ಇವೆಂಟ್ ಕಾರ್ಯಕ್ರಮವನ್ನು ಶ್ರೀ.ರಾಜೀವ್ ಗೌಡ ರವರ ಮುಂದಾಳತ್ವದಲ್ಲಿ ಹಮ್ಮಿಕೊಂಡಿದ್ದು, ಶ್ರೀ.ರಾಜೀವ್ ಗೌಡ ರವರ ಭಾವಚಿತ್ರವುಳ್ಳ ಫ್ಲೆಕ್ಸ್ ಗಳನ್ನು ಶಿಡ್ಲಘಟ್ಟ ನಗರದಾದ್ಯಂತ ಅಳವಡಿಸಿರುತ್ತಾರೆ. ನಗರದ ಕೋಟೆ ವೃತ್ತದಲ್ಲಿ ಸಂಚಾರಕ್ಕೆ ಅಡ್ಡಲಾಗಿ ಫ್ಲೆಕ್ಸ್ ಗಳನ್ನು ಅಳವಡಿಸಿದ್ದು, ಸದರಿ ಫ್ಲೆಕ್ಸ್ ಗಳು ವಾಹನಗಳಿಗೆ ತಾಗಿ ಕೆಳಗೆ ಬಿದ್ದಿದ್ದು, ಇದನ್ನು ಕಂಡ ಸಾರ್ವಜನಿಕರು ನನಗೆ ಮಾಹಿತಿ ನೀಡಿರುತ್ತಾರೆ. ಅದನ್ನು ನಮ್ಮ ಆರೋಗ್ಯ ನಿರೀಕ್ಷಕರಾದ ಶ್ರೀ.ಕೃಷ್ಣಮೂರ್ತಿ ರವರ ಮುಖಾಂತರ ತೆರವು ಮಾಡಿಸಿ ಕಛೇರಿಯಲ್ಲಿ ಇರಿಸಲಾಗಿರುತ್ತದೆ. ಈ ವಿಷಯವನ್ನು ತಿಳಿದುಕೊಂಡ ಶ್ರೀ.ರಾಜೀವ್ ಗೌಡರು ರವರು ದಿನಾಂಕ:12.01.2026 ರಂದು ಮಧ್ಯಾಹ್ನ 03:45 ಗಂಟೆ ಸಮಯದಲ್ಲಿ ಮೊಬೈಲ್ ದೂರವಾಣಿ ಸಂಖ್ಯೆ:9900004501 ನಂಬರಿನಿಂದ ನನ್ನ ಮೊಬೈಲ್ ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 7022218922 ನಂಬರಿಗೆ ಕರೆ ಮಾಡಿ "ಯಾವ ಸೂಳೆ ಮಗ ಫ್ಲೆಕ್ಸ್ ಅನ್ನು ಬಿಚ್ಚಿದ್ದು, ಕೂಡಲೇ ಸದರಿ ಫ್ಲೆಕ್ಸ್ ಗಳನ್ನು ಅಲ್ಲೇ ಮರು ಸ್ಥಾಪಿಸಬೇಕು ಎಂದು ನನಗೆ ಧಮ್ಮಿ ಹಾಕಿ, ನನ್ನನ್ನು ಎದುರು ಹಾಕಿಕೊಂಡರೆ ಅನುಭವಿಸಬೇಕಾಗಿರುತ್ತೆ ನಮ್ಮ ತಾಲ್ಲೂಕು ಬಿಟ್ಟು ಓಡಬೇಕು, ಯಾವನೋ ಹೆಲ್ಡ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ಅವನಮನ್ನೇಕೇಯ, ಜನಗಳ ಕೈಯಲ್ಲಿ ಹೊಡೆಸುತ್ತೇನೆ. ಆದ್ದರಿಂದ ಆ ಸೂಳೆ ಮಗನ ಫ್ಲೆಕ್ಸ್ ಕಟ್ಟಿದ್ದೀರಿ, ನನ್ನ ಫ್ಲೆಕ್ಸ್ ಗಳನ್ನು ಬಿಚ್ಚಿದರೆ ಬೆಂಕಿ ಹಚ್ಚುತ್ತೇನೆ. ಯಾವ ಸೂಳೆ ಮಗ ಬಿಚ್ಚಿದ್ದು, ಆ ಬೋಳಿ ಮಗ ಸೂಳೆ ಮಗ ಎಂ.ಎಲ್ ಎ ಬ್ಯಾನರ್ ಕಟ್ಟಿಸಿದ್ದೀಯಾ ಎಂದು ಕೆಟ್ಟ ಮಾತುಗಳಿಂದ ಏಕವಚನದಲ್ಲಿ ನನ್ನನ್ನು ಸಂಭೋದಿಸಿ ಬೈದು, 31 ವಾರ್ಡ್ ಗಳಿಂದ ಜನರನ್ನು ಕಳುಹಿಸಿ ಬೆಂಕಿ ಇಟ್ಟು ಸುಟ್ಟು ಹಾಕುವುದಾಗಿ ಮತ್ತು ಜನಗಳನ್ನು - ನಿನ್ನ ವಿರುದ್ಧ ಎತ್ತಿಕಟ್ಟಿ ಚಪ್ಪಲಿಯಿಂದ ಹೊಡೆಸಿ. ನಗರದಲ್ಲಿ ಶಾಂತಿ ಸುವ್ಯವಸ್ಥೆಗೆ ಭಂಗವುಂಟು ಮಾಡುವುದಾಗಿ ಪ್ರಚೋದನೆ ಮಾಡುವ ರೀತಿಯಲ್ಲಿ ಮಾತನಾಡಿ ನನ್ನ ಸರ್ಕಾರಿ ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿಪಡಿಸಿ, ನಿನ್ನನ್ನು ಈ ತಾಲ್ಲೂಕಿನಿಂದ ಒದ್ದು ಓಡಿಸುವುದಾಗಿ ಬೆದರಿಕೆ ಹಾಕಿರುತ್ತಾರೆ." ಇದರಿಂದ ನನಗೆ ನನ್ನ ಕುಟುಂಬಕ್ಕೆ ತೀವ್ರವಾದ ಅಘಾತ ಉಂಟಾಗಿದ್ದು, ಭಯಭೀತಳಾಗಿರುತ್ತೇನೆ. ಇದರಿಂದ ನಾನು ಮಾನಸಿಕವಾಗಿ ಜಜ್ಜಿರೀತಳಾಗಿ ಮಾನಹಾನಿ ಉಂಟಾಗಿರುತ್ತದೆ ಮತ್ತು ನನ್ನ ಸಿಬ್ಬಂದಿಗಳಿಗೂ ಸಹಾ ಕೆಲಸ ಮಾಡಲು ಮಾನಸಿಕವಾಗಿ ಸ್ಪೈರ್ಡ್ ಕಳೆದುಕೊಂಡಿರುತ್ತಾರೆ ಮತ್ತು ನಾನು ಕೇಂದ್ರ ಸ್ಥಾನದಲ್ಲಿ ಒಬ್ಬಳೇ ಇರುವುದರಿಂದ ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ನಡೆಯುವ ಆಗು-ಹೋಗುಗಳಿಗೆ ಶ್ರೀ.ರಾಜೀವ್ ಗೌಡರೇ ನೇರ ಹೊಣೆಗಾರ ಆಗುತ್ತಾರೆ. ಆದುದರಿಂದ ಸದರಿ ವ್ಯಕ್ತಿಯ ವಿರುದ್ಧ ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಜರುಗಿಸಲು ಹಾಗೂ ನನಗೂ ಮತ್ತು ನನ್ನ ಸಿಬ್ಬಂದಿಗೂ ಸೂಕ್ತ ರಕ್ಷಣೆ ಒದಗಿಸಲು ತಮ್ಮಲ್ಲಿ ಕೋರುತ್ತೇನೆ.

“ವಂದನೆಗಳೊಂದಿಗೆ”

ತಮ್ಮ ವಿಶ್ವಾಸಿ
ನಹಿ/-
ಪೌರಯುಕ್ತರು,
ನಗರಸಭೆ ಶಿಡ್ಲಘಟ್ಟ

ದಿನಾಂಕ 14.01.2026 ರಂದು ಮಧ್ಯಾಹ್ನ 3 ಗಂಟೆಗೆ ಪಿಯಾದಿದಾರರು ತಾಣೆಗೆ ಹಾಜರಾಗಿ ನೀಡಿದ ದೂರನ್ನು ಪಡೆದು ರಾಣಾ ಮೊಸಂ 09/2026 ಕಲಂ 132, 351(3), 224, 352, 56 BNS ರೀತ್ಯ ಪ್ರಕರಣ ದಾಖಲಮಾಡಿದೆ”

9. The allegation against the petitioner presently stand for offences punishable under Sections 132, 224, 352, 351(3) and 56 of the BNS. Subsequently, with the permission of the learned Magistrate, an offence under the provisions of the Karnataka Open Places (Prevention of Disfigurement) Act, 1981 has also been invoked. **What is of significance is that, the petitioner even before the ink on the crime could metaphorically dry, has approached this Court calling in question the very registration of the crime,** primarily on the ground that the facts would not attract Section 132 of the BNS, which is Section 353 of the earlier regime, the IPC. On the score that the Apex Court has interpreted the scope and ingredients of Section 353 and has held that the use of criminal force against a public servant during

execution of his duty alone would constitute an offence thereunder. Be that as it may. **Whether the offences presently invoked are impeccably laid or whether alteration/addition of sections is warranted, is not a matter for adjudication at this threshold stage. What is presently before the Court is merely a registration of the crime. It is always open to the Investigating Officer, in the course of investigation, to seek appropriate permission from the jurisdictional Court, for addition of offences, should the material so warrant.**

10. A plain reading of the complaint and the conversation, however, would unmistakably reveal that the petitioner has spoken in a manner that strikes at the dignity of a woman or even other public servants. Whether the remarks were made against a public servant or otherwise is not determinative for that purpose. The language and tenor attributed to the petitioner would, *prima facie*, disclose offences under Section 79 of the BNS. Section 79 of the BNS corresponds to Section 509 of the IPC. Section 79 of the BNS reads as follows:

"79. Word, gesture or act intended to insult modesty of a woman - Whoever, intending to insult the modesty of any woman, utters any words, makes any sound or gesture, or exhibits any object in any form, intending that such word or sound shall be heard, or that such gesture or object shall be seen, by such woman, or intrudes upon the privacy of such woman, shall be punished with simple imprisonment for a term which may extend to three years, and also with fine.

The provision is explicit and unequivocal. Section 79 indicates that whoever by words, sound, gesture or act intends to insult the modesty of a woman would be punishable with imprisonment which may extend upto 3 years besides fine. It is a cognizable offence. **It is difficult to comprehend as to how the prosecution has not invoked this offence, notwithstanding the nature of the conversation attributed to the petitioner, as it was against a woman who is a public servant. A person who once held the status of a lawmaker is expected to be circumspect and restrained in his speech, particularly when addressing a woman, a public servant who is only discharging her statutory duty.**

11. It is in public domain or a matter of public knowledge that banners and flexes, whether for film

promotion or otherwise, erected indiscriminately across cities create menace to the public, impede movement, and erode civic aesthetics. The State appears to have remained blissfully indifferent to the rampant proliferation of such banners and flexes across public spaces. Such acts would squarely fall within the ambit of Karnataka Open Places (Prevention of Disfigurement) Act, 1981, yet action is seldom taken against such disfigurement. It is high time that the State wakes up and enforces the law in earnest against unauthorised banners, placards, and flexes.

12. The complainant in Crime No.9 of 2026, has prima facie diligently performed her duty. **When a public servant performs lawful duties, no individual can claim license to intimidate or abuse such public servant for mere discharge of public functions. Therefore, abuse directed at a public servant, with a view to deter or obstruct them from performing official duties, would undoubtedly attract penal consequences. In the present matter, the complainant is not merely a public servant, but also a woman and no man can be permitted to**

speak in the language so offensive, so as to be beyond the pale of civility and lawful tolerance. At the very least, the language employed deserves investigation, as it is settled principle of law that an FIR is not an encyclopedia of offences. In this regard, it would be apposite to refer to the judgment of the Apex Court in **STATE OF MADHYA PRADESH v. KUNWAR SINGH**¹, wherein the Apex Court holds as follows:

"....

8. Having heard the submissions of the learned counsel appearing on behalf of the appellant and the respondent, we are of the view that the High Court has transgressed the limits of its jurisdiction under Section 482 of CrPC by enquiring into the merits of the allegations at the present stage. The fact that the respondent was a signatory to the cheques is not in dispute. This, in fact, has been adverted to in the judgment of the High Court. The High Court has also noted that a person who is required to approve a financial proposal is duty bound to observe due care and responsibility. There are specific allegations in regard to the irregularities which have been committed in the course of the work of the 'Janani Mobility Express' under the National Rural Health Mission. **At this stage, the High Court ought not to be scrutinizing the material in the manner in which the trial court would do in the course of the criminal trial after evidence is adduced. In doing so, the High Court has exceeded the well-settled limits on the exercise of the jurisdiction under Section 482 of CrPC. A detailed enquiry into the merits of the allegations was not warranted. The FIR is not expected to be an encyclopedia, particularly, in a matter involving financial irregularities in the course of the administration**

¹ 2021 SCC OnLine SC 3668

of a public scheme. A final report has been submitted under Section 173 of CrPC, after investigation.”

(Emphasis supplied)

The Apex Court in **KUNWAR SINGH** has held that FIR is not an encyclopedia. Investigation must ordinarily be permitted to proceed, save in exceptional circumstances carved out by judicial postulates.

13. This Court also notices that Sections 504 and 509 of the IPC/now 79 and 352 of BNS have been interpreted by the Apex Court in a manner that, even use of filthy language depending upon the context and intent, may constitute an offence of insulting the modesty of a woman. The modesty of a woman is an attribute associated with womanhood as a class and that the ultimate test is, whether the act is capable of shocking the sense of decency or dignity of a woman, gauged by contemporary societal standards. The abuses hurled in the facts and circumstances, require investigation in the least.

14. In the light of the aforesaid, **this Court cannot at this stage, embark upon an evaluation of whether Section 132**

BNS or any other section is ultimately sustainable, since the investigation has hardly commenced. The crime was registered on 14-01-2026 and the petition is preferred on 19-01-2026 within 5 days. The petitioner, therefore, seeks interference at this stage when investigation is yet to meaningfully unfold. The Apex Court in **NEEHARIKA INFRASTRUCTURE V. STATE OF MAHARASHTRA**², lays down the principles of interference by this Court in exercise of its jurisdiction under 482 of the Cr.P.C. The conclusions laid down by the Apex Court are as follows:

"...."

Conclusions

33. In view of the above and for the reasons stated above, our final conclusions on the principal/core issue, whether the High Court would be justified in passing an interim order of stay of investigation and/or "no coercive steps to be adopted", during the pendency of the quashing petition under Section 482CrPC and/or under Article 226 of the Constitution of India and in what circumstances and whether the High Court would be justified in passing the order of not to arrest the accused or "no coercive steps to be adopted" during the investigation or till the final report/charge-sheet is filed under Section 173CrPC, while dismissing/disposing of/not entertaining/not quashing the criminal proceedings/complaint/FIR in exercise of powers under Section 482CrPC and/or under Article 226 of the Constitution of India, our final conclusions are as under:

² **(2021)19 SCC 401**

33.1. Police has the statutory right and duty under the relevant provisions of the Code of Criminal Procedure contained in Chapter XIV of the Code to investigate into a cognizable offence.

33.2. Courts would not thwart any investigation into the cognizable offences.

33.3. It is only in cases where no cognizable offence or offence of any kind is disclosed in the first information report that the Court will not permit an investigation to go on.

33.4. The power of quashing should be exercised sparingly with circumspection, as it has been observed, in the "rarest of rare cases" (not to be confused with the formation in the context of death penalty).

33.5. While examining an FIR/complaint, quashing of which is sought, the court cannot embark upon an enquiry as to the reliability or genuineness or otherwise of the allegations made in the FIR/complaint.

33.6. Criminal proceedings ought not to be scuttled at the initial stage.

33.7. Quashing of a complaint/FIR should be an exception rather than an ordinary rule.

33.8. Ordinarily, the courts are barred from usurping the jurisdiction of the police, since the two organs of the State operate in two specific spheres of activities and one ought not to tread over the other sphere.

33.9. The functions of the judiciary and the police are complementary, not overlapping.

33.10. Save in exceptional cases where non-interference would result in miscarriage of justice, the Court and the judicial process should not interfere at the stage of investigation of offences.

33.11. Extraordinary and inherent powers of the Court do not confer an arbitrary jurisdiction on the Court to act according to its whims or caprice.

33.12. The first information report is not an encyclopaedia which must disclose all facts and details relating to the offence reported. Therefore, when the investigation by the police is in progress, the court should not go into the merits of the allegations in the FIR. Police must be permitted to complete the investigation. It would be premature to pronounce the conclusion based on hazy facts that the complaint/FIR does not deserve to be investigated or that it amounts to abuse of process of law. After investigation, if the investigating officer finds that there is no substance in the application made by the complainant, the investigating officer may file an appropriate report/summary before the learned Magistrate which may be considered by the learned Magistrate in accordance with the known procedure.

33.13. The power under Section 482CrPC is very wide, but conferment of wide power requires the court to be more cautious. It casts an onerous and more diligent duty on the court.

33.14. However, at the same time, the court, if it thinks fit, regard being had to the parameters of quashing and the self-restraint imposed by law, more particularly the parameters laid down by this Court in *R.P. Kapur* [*R.P. Kapur v. State of Punjab*, 1960 SCC OnLine SC 21 : AIR 1960 SC 866] and *Bhajan Lal* [*State of Haryana v. Bhajan Lal*, 1992 Supp (1) SCC 335 : 1992 SCC (Cri) 426] , has the jurisdiction to quash the FIR/complaint.

33.15. When a prayer for quashing the FIR is made by the alleged accused and the court when it exercises the power under Section 482CrPC, only has to consider whether the allegations in the FIR disclose commission of a cognizable offence or not. The court is not required to consider on merits whether or not the merits of the allegations make out a cognizable offence and the court has to permit the investigating agency/police to investigate the allegations in the FIR.

33.16. The aforesaid parameters would be applicable and/or the aforesaid aspects are required to be considered by the High Court while passing an interim order in a quashing petition in exercise of powers under Section 482CrPC and/or under Article 226 of the Constitution of India. However, an interim order of stay of investigation during the pendency of the quashing petition can be passed with circumspection. Such an interim order should not require to be passed routinely, casually and/or mechanically. Normally, when the investigation is in progress and the facts are hazy and the entire evidence/material is not before the High Court, the High Court should restrain itself from passing the interim order of not to arrest or "no coercive steps to be adopted" and the accused should be relegated to apply for anticipatory bail under Section 438CrPC before the competent court. The High Court shall not and as such is not justified in passing the order of not to arrest and/or "no coercive steps" either during the investigation or till the investigation is completed and/or till the final report/charge-sheet is filed under Section 173CrPC, while dismissing/disposing of the quashing petition under Section 482CrPC and/or under Article 226 of the Constitution of India.

33.17. Even in a case where the High Court is prima facie of the opinion that an exceptional case is made out for grant of interim stay of further investigation, after considering the broad parameters while exercising the powers under Section 482CrPC and/or under Article 226 of the Constitution of India referred to hereinabove, the High Court has to give brief reasons why such an interim order is warranted and/or is required to be passed so that it can demonstrate the application of mind by the Court and the higher forum can consider what was weighed with the High Court while passing such an interim order.

33.18. Whenever an interim order is passed by the High Court of "no coercive steps to be adopted" within the aforesaid parameters, the High Court must clarify what does it mean by "no coercive steps to be adopted" as the term "no coercive steps to be adopted" can be said to be too vague and/or broad which can be misunderstood and/or misapplied."

The Apex Court in **NEEHARIKA INFRASTRUCTURE** has comprehensively laid down the principles governing interference by the High Court under 482 of the Cr.P.C. **The conclusions emphasize that if the FIR discloses commission of cognizable offence, the Court should not ordinarily stifle investigation and interference is permissible only in the narrowest exceptional circumstances.**

15. In view of the above, the investigation at the least, in the case at hand, is indispensable. Consequently, CrI.P.No.716 of 2026 does not merit entertainment at this stage. For the very reasons indicated in dealing with Criminal Petition No.716 of 2026, the petition in Criminal Petition No.721 of 2026 also is found meritless.

16. For the aforesaid reasons, finding no merit in these petitions, the petitions stand **rejected**. Consequently, pending applications/I.A.No.1 of 2026, also stand disposed.

It is made clear that the observations made in the course of the order are only for considering the case under Section 528 of BNSS and would not bind or influence the investigation.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

Bkp
CT:SS